

**PROF. MADHU DANDAVATE:** May I ask a brief question?

श्री रामावतार शास्त्री : ताम्रपत्र वालों को भी आपने नहीं दिया है.... (इंटरफ़ॉस)

**अध्यक्ष महोदय :** मुझे बताइए क्वेश्चन अवर के बाद में कैसे हो सकता है ?

श्री फूलचन्द वर्मा : मंत्री महोदय इतना लम्बा उत्तर देते हैं कि हम लोगों को सप्लीमेंट्री का मौका भी नहीं मिलता है ।

श्री श्यामनन्दन मिश्र : हम लोगों की सप्लीमेंट्री के ऊपर तो समय की कँद हो जाती है मिनिस्टर के जबाब के ऊपर भी कँद होनी चाहिए ।

**अध्यक्ष महोदय :** मुझे आप से मिश्रा जी, कुछ नहीं कहना है, आप का गिला जायज है। मैं महसूस करता हूँ कि आपका गिला जायज है। क्यों आप मुझे मुशिकल में डालते हैं ?

#### WRITTEN ANSWERS TO QUESTIONS

**Proposal to Cut Down the Price of such Newspapers which have reduced the Number of Pages Owing to Cut in Newsprint Supply**

\*382. **SHRI BISHWANATH JHUNJHUNWALA:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether consequent on the imposition of 30 per cent cut in the supply of newsprint, some leading newspapers have cut down their number of pages;

(b) whether Government have considered the desirability of cutting down the price of such newspapers proportionately; and

(c) what is the present news-advertisement ratio permitted to a newspaper and whether in view of the cut imposed on the supply of newsprint, Government have reviewed this aspect of the matter and

whether any change in this ratio is contemplated?

**THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL):**

(a) Yes, Sir.

(b) No, Sir.

(c) Newspapers are free to determine the space to be allocated for advertisements. It is legally not possible to place a limitation on the space devoted to advertisements in newspapers.

#### Non-payment of P. L. I Policies Matured in 1946

\*385. **SHRI MUKHTIAR SINGH MALIK:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there are P. L. I. Policies which matured in 1946 and have not yet been paid to the policy-holders; and

(b) if so, the number of policy-holders with the amount assured in each case and the reasons for non-payment of commuted as well surrendered value in each case?

**THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA):** (a) Yes, Sir.

(b) A statement is laid on the Table of the Lok Sabha. [Placed in Library. See No. LT-5454/73].

#### Vacancies Reserved for Scheduled Castes and Scheduled Tribes not filled in the Ministry of Planning and its Subordinate Offices

\*388. **SHRI R. N. BARMAN:** Will the Minister of PLANNING be pleased to state:

(a) the number of Scheduled Caste and Scheduled Tribe candidates recruited in his Ministry and Offices under his Ministry during the year 1972;

(b) the number of vacancies reserved for the Scheduled Castes and Scheduled Tribes not filled during 1972, but carried forward to the next year and the reasons therefor; and

(c) the steps Government propose to take to fill up these vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA):

(a) Scheduled Castes	16
Scheduled Tribes	4
(b) Scheduled Castes	10
Scheduled Tribes	11

All these vacancies reserved for Scheduled Castes/Scheduled Tribes could not be filled up in 1972 either due to non-availability of Scheduled Castes/Scheduled Tribes candidates from the Employment Exchange/Department of Personnel or because the recruitment to the posts required to be made through U. P. S. C. could not be finalized.

(c) The Employment Exchange will be asked again to sponsor candidates belonging to Scheduled Castes/Scheduled Tribes. In case they fail to sponsor the candidates again, Director General of Employment and Training will be asked to advertise the vacancies and we may also approach the recognised Scheduled Castes and Scheduled Tribes Associations to sponsor names of suitable candidates. As regards gazetted posts, U. P. S. C. will be asked to re-advertise the vacancies reserved for Scheduled Castes/Scheduled Tribes in case they are unable to recommend such candidates.

As a further measure to increase the intake of Scheduled Castes/Scheduled Tribe candidates in Government service, a special scheme has been recently taken up by the Directorate General of Employment and Training to provide coaching to about 1000 persons belonging to these communities for a period of six months during which period they will also get a stipend. It is expected that these candidates will adequately fulfil the

minimum standards expected by the recruitment agencies.

**Time Limit for disposal of applications for Licences**

\*389. SHRI RAM PRAKASH:  
SHRI VARKEY GEORGE:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have fixed any time limit for the disposal of licence applications; and

(b) if so, the gist of the scheme and the prescribed time limit?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b). Government are currently examining certain proposals to streamline industrial licensing procedures, in such a way that (i) it becomes possible to accord clearance goods within foreign collaboration or capital goods within a period of 90 days in each case, (ii) composite clearances become possible within 120 days and (iii) MRTP cases which are not referred to the Monopolies Commission may be cleared within a period of 150 days.

**News Item Entitled "India's Science Potential Under-utilized"**

\*390. SHRI SUKHDEO PRASAD VERMA:

SHRI B. R. SHUKLA:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government's attention has been drawn to the remarks of the Chairman of the International Commission on Science Policy Studies as appearing in the Indian Express dated the 24th July, 1973 under the caption "India's science potential under-utilized"; and